

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 220
92/252/ND/2020

IN THE MATTER OF:

Income Tax Officer-Ward 2(2), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors.

(M/s. A1 Latif Hospitality and Interiors Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

**Order delivered on 28.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Income Tax Department

**:Ms. Easha Kadian, Standing
Counsel.**

For the ROC

:Ms. Mitika, AROC.

ORDER

Heard the submissions made by the Ld. counsel for the Income Tax Department. Ld. counsel for the Income Tax Department has submitted that the service is completed and affidavit of service is also filed. The affidavit of service is taken on record. However, in the best interest of justice once again notice may be served on the respondent indicating the next date of hearing and it may also be indicated that failure to appear and defend their interest they will be set ex parte and the matter will be proceeded further. Post the matter to

1st March, 2021.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)